

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3454 of 2021

Basudeo paswan @ Teju Paswan ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. A. K. Chaturvedi, Advocate

For the State : Mr. Ravi Prakash, Spl.P.P.

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Order No. 02

Dated 5<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Maranghada P.S. Case No. 29 of 2020 (N.D.P.S.) Case No. 52 of 2020).

On an information regarding the accused persons being involved in illegal business of Doda, a raid was conducted and an L.P. truck and a Savari vehicle were found loaded with sacks of Doda.

It appears that the petitioner has been implicated on the confession of co-accused Didu Munda. The petitioner has also subsequently confessed. The petitioner appears to be in custody since 07.01.2021.

Regard being had to the fact that the petitioner seems to be implicated only on account of suspicion, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge (N), Khunti in connection with Maranghada P.S. Case No. 29 of 2020 (N.D.P.S.) Case No. 52 of 2020).

(RONGON MUKHOPADHYAY,J.)